

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 193/TT/2017

- Subject** : Petition for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff block for Asset 1: Part of 400 kV D/C Vapi-Navi Mumbai TL (from Vapi Gantry till 1st M/C point at Loc. AP-18) alongwith bay at 7 Vapi (executed in contingency arrangement to make it Vapi-Navsari TL) and Asset 2: 220 kV D/C Vapi-Khadoli transmission line alongwith associated bays under WRSS-V Transmission System in WR Region.
- Date of Hearing** : 28.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 7 others
- Parties present** : Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Rajiv Kumar Gupta, MPPMCL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2009-14 period and determination of tariff for 2014-19 period for Asset 1: Part of 400 kV D/C Vapi-Navi Mumbai Transmission Line (from Vapi Gantry till 1st M/C point at Loc. AP-18) alongwith bay at 7 Vapi and Asset 2: 220 kV D/C Vapi-Khadoli Transmission Line alongwith associated bays under WRSS-V Transmission System in WR Region. He further submitted that tariff for the instant assets was allowed for 2009-14 period vide orders dated 9.10.2015 in Petition No.



60/TT/2013 and 29.2.2016 in Petition No. 241/TT/2013. He submitted that all the information sought by the Commission has already been filed and requested to allow the tariff as claimed in the petition.

2. The Commission observed that the petitioner has claimed additional capital expenditure under Regulation 14(1)(i) of the 2014 Tariff Regulations towards discharge of liabilities whereas Form-9A (submitted vide affidavit dated 17.8.2018) shows no liability for two assets covered under the instant petition and directed the petitioner to clarify the deviation in the claim made or submit the revised forms on affidavit by 7.9.2018 with an advance copy to the respondents. The Commission further observed that if the information is not received by 7.9.2018, the matter will be decided on the basis of information already on record.

3. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

